FORM A

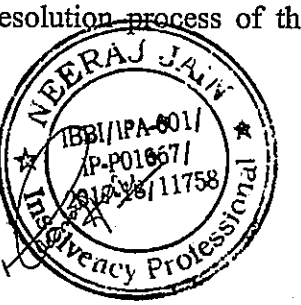
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Rudraksh Dealcom Pvt. Ltd.

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Rudraksh Dealcom Private Limited
2.	Date of incorporation of corporate debtor	January 29, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC122189
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 1D, Canal Road, 2nd Floor, Kolkata-700 053
6.	Insolvency commencement date in respect of corporate debtor	July 11, 2022
7.	Estimated date of closure of insolvency resolution process	January 07, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Jain IBBI/IPA-001/IP-P01067/2017-2018/11758
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Neeraj Jain 4 Synagogue Street, Suite # 205, 2nd Floor, Facing Brabourne Road, Kolkata-700001 E-mail: **reachneerajjain@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Neeraj Jain Unit 1, Floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata 700071 E-mail:**cirp.rudraksh@gmail.com**
11.	Last date for submission of claims	July 25, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address:NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Rudraksh Dealcom Private Limited on July 11, 2022.



The creditors of Rudraksh Dealcom Private Limited, are hereby called upon to submit their claims with proof on or before July 25, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: July 14, 2022
Place: Kolkata

(Neeraj Jain)
Interim Resolution Professional
IBBI/IPA-001/IP-P01067/2017-2018/11758

Aajkaal - Kolkata Bengali Newspaper

Date of Publish 14/07/2022

ফরম এ
প্রকাশ্য ঘোষণা

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬–এর রেগুলেশন ৬ অধীনে।

রুদ্রাক্ষ ডিলকম প্রাইভেট লিমিটেড–এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি		
১.	কর্পোরেট ঋণগ্রহীতার নাম	রুদ্রাক্ষ ডিলকম প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার স্থাপনের তারিখ	২৯ জানুয়ারি, ২০০৮
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা স্থাপিত/নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নাম্বার/লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U51109WB2008PTC122189
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিসের (যদি থাকে) ঠিকানা	রেজিস্টার্ড ঠিকানা- ১ ডি ক্যানাল রোড, ৩য় তল, কলকাতা ৭০০০৫৩
৬.	কর্পোরেট জামিনদারের শোধ–অক্ষমতা শুরুর তারিখ	১১ জুলাই, ২০২২
৭.	শোধ–অক্ষমতা রেজোলিউশন প্রক্রিয়া বন্ধের অনুমিত তারিখ	০৭ জানুয়ারি, ২০২৩
৮.	ইন্টেরিম রেজোলিউশন প্রফেশনাল হিসেবে ক্রিয়াশীল ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	নীরজ জৈন IBBI/IPA-001/IP-P01067/2017-2018/11758
৯.	বোর্ডের কাছে নিবন্ধন অনুযায়ী ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই–মেল আই ডি	নীরজ জৈন, ৪, সিনাগগ স্ট্রিট, সুট ২০৫, ৩য় তল, ব্রেবোর্ণ রোড মুখো, কলকাতা ৭০০০০১, ই মেল- reachneerajjain@gmail.com
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই মেল আইডি	নীরজ জৈন, ১৫ তলা, চ্যাটার্জি ইন্টারন্যাশনাল সেন্টার, ৩৩ এ জওহরলাল নেহরু রোড, কলকাতা ৭০০০৭১, ই মেল- cirp.rudraksh@gmail.com
১১.	দাবি পেশ করার শেষ তারিখ	২৫ জুলাই, ২০২২
১২.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা গণনাকৃত ধারা ২১–এর উপধারা (৬এ)–এর ক্লজ 'বি অধীনে ঋণদাতাদের (থাকলে) শ্রেণি	শূন্য
১৩.	প্রতি শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল ও চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম	প্রযোজ্য নয়
১৪.	(ক) সম্পর্কিত ফর্মসমূহ এবং (খ) অনুমোদিত প্রতিনিধিদের তথ্যাবলি যেখানে উপলব্ধ রয়েছে	https://ibbi.gov.in বাস্তবিক ঠিকানা প্রযোজ্য নয়

এতদ্দ্বারা এই বিজ্ঞপ্তি জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল' ট্রাইবুনাল–১১ জুলাই, ২০২২ তারিখে রুদ্রাক্ষ ডিলকম প্রাইভেট লিমিটেড–এর প্রেক্ষিতে একটি কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস শুরুর আদেশ দিয়েছে।
রুদ্রাক্ষ ডিলকম প্রাইভেট লিমিটেড–এর ঋণদাতাগণকে এতদ্দ্বারা আহ্বান জানানো যাচ্ছে যাতে তাঁরা যথাযথ প্রমাণ–সহ তাঁদের দাবিগুলি ২৫ জুলাই, ২০২২ তারিখের মধ্যে ও পরে ক্রম নং ১০–তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনালের কাছে পেশ করেন।
আর্থিক উত্তমর্ণগণ দাবি–সহ প্রমাণ পেশ করবেন কেবল বৈদ্যুতিন মাধ্যমে। বাকি সব উত্তমর্ণগণ ব্যক্তিগতভাবে, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাবি–সহ প্রমাণ দিতে পারেন।
১২ নং–এ শ্রেণীতে আর্থিক উত্তমর্ণ ১৩ নং–এ তিন ইনসলভেন্সি প্রোফেশনালদের নাম থেকে অনুমোদিত প্রতিনিধি হিসেবে পছন্দ দেবেন ফরম সি এ–তে।
মিথ্যা এবং বিভ্রান্তিকর দাবির প্রমাণ জরিমানাযোগ্য।

তারিখ–১৪ জুলাই, ২০২২
স্থান: কলকাতা

স্বা/ নীরজ জৈন ইন্টেরিম রেজোলিউশন প্রফেশনাল
রুদ্রাক্ষ ডিলকম প্রাইভেট লিমিটেড বিষয়ে
IBBI/IPA-001/IP-P01067/2017-2018/11758

Business Standard

Business Standard English Newspaper Kolkata

Date of Publish 14/07/2022

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RUDRAKSH DEALCOM PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rudraksh Dealcom Private Limited
2.	Date of incorporation of corporate debtor	January 29, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC122189
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1D, Canal Road, 2nd Floor, Kolkata-700 053
6.	Insolvency commencement date in respect of corporate debtor	July 11, 2022
7.	Estimated date of closure of insolvency resolution process	January 07, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Jain IBBI/IPA-001/IP-P01067/2017-2018/11758
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Neeraj Jain 4 Synagogue Street, Suite # 205, 2nd Floor, Facing Brabourne Road, Kolkata-700001 E-mail: reachneerajjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Neeraj Jain Unit 1, Floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata 700071 E-mail:cirp.rudraksh@gmail.com
11.	Last date for submission of claims	July 25, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address:NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Rudraksh Dealcom Private Limited on July 11, 2022.

The creditors of Rudraksh Dealcom Private Limited, are hereby called upon to submit their claims with proof on or before July 25, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: July 14, 2022
Place: Kolkata

Sd/-
(Neeraj Jain)
Interim Resolution Professional
In the matter of Rudraksh Dealcom Private Limited
IBBI/IPA-001/IP-P01067/2017-2018/11758